

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15382/2025

[Arising out of impugned judgment and order dated 28-01-2025 in LAAPP No. 5/2023 passed by the Gauhati High Court]

AIRPORT AUTHORITY OF INDIA

Petitioner(s)

VERSUS

JADAB DAS & ORS.

Respondent(s)

WITH

SLP (C) No. 16189/2025 (XIV)
FOR ADMISSIONSLP (C) No. 16175/2025 (XIV)
FOR ADMISSIONSLP (C) No. 16006/2025 (XIV)
FOR ADMISSIONSLP (C) No. 15365/2025 (XIV)
FOR ADMISSION and I.R.SLP (C) No. 16272/2025 (XIV)
FOR ADMISSIONSLP (C) No. 15886/2025 (XIV)
FOR ADMISSIONSLP (C) No. 16044/2025 (XIV)
FOR ADMISSIONSLP (C) No. 15977/2025 (XIV)
FOR ADMISSIONSLP (C) No. 15720/2025 (XIV)
FOR ADMISSIONSLP (C) No. 15887/2025 (XIV)
FOR ADMISSIONSLP (C) No. 15595/2025 (XIV)
FOR ADMISSION and I.R.

SLP (C) No. 15845/2025 (XIV)
FOR ADMISSION
SLP (C) No. 15853/2025 (XIV)
FOR ADMISSION

SLP (C) No. 15791/2025 (XIV)

SLP (C) No. 15842/2025 (XIV)
FOR ADMISSION

SLP (C) No. 17209/2025 (XIV)
FOR ADMISSION

SLP (C) No. 17481/2025 (XIV)
FOR ADMISSION

SLP (C) No. 17382/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16756/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16875/2025 (XIV)
FOR ADMISSION and I.R.

SLP (C) No. 15594/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16840/2025 (XIV)
FOR ADMISSION

Diary No(s). 25010/2025 (XIV)
FOR CONDONATION OF DELAY IN FILING ON IA 155942/2025
IA No. 155942/2025 - CONDONATION OF DELAY IN FILING

SLP (C) No. 16744/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16988/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16905/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16951/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16759/2025 (XIV)
FOR ADMISSION

SLP (C) No. 16755/2025 (XIV)
FOR ADMISSION

Date : 17-07-2025 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Ms. Aishwarya Bhati, A.S.G.
Ms. Neetika Sharma, Adv.
Mr. Tavinder Sidhu, Adv.
Mr. Naman Saraswat, Adv.
Mr. Kanav Singhal, Adv.
M/S. M. V. Kini & Associates, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. We have heard Ms. Aishwarya Bhati, learned Additional Solicitor General of India at a considerable length. Record has also been perused.
3. We do not find any substantial question of law that may arise in these Special Leave Petitions, which are accordingly dismissed.
4. Pending application(s), if any, shall stand disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR